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O.A No. 326 of 2011

Nilamani SahooApplicant

Vs

Union of India & Ors. Respondents

Order dated 19-05-2011.

C O R A M

THE HON'BLE MR. C.R.MOHAPATRA, MEMBER (ADMN.)
AND
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

.....

Heard. Perused the records. Applicant's Counsel alleged that as no decision was communicated on the representation filed by the Applicant in Annexure-A/4 dated 06-12-2010 he has filed this OA. It appears; applicant filed representation on 06-12-2010 and filed this OA on 16.05.2011. In the said premises, as agreed to by learned Counsel for the Applicant, without expressing any opinion on the merit of the matter, this OA is disposed of at this admission stage, with direction to the Respondent No.2 to take a decision on Annexure-A/4, if it ^{was} ~~is~~ filed and pending with him till date and communicate the decision taken thereon to the applicant within a period of 45 days from the date of receipt of copy of this order.

Send copy of this order along with OA to the Respondent No.2 for compliance.


Member (Judicial)


Member (Admn.)